

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.1615

TO BE ANSWERED ON THE 8th MARCH, 2016/PHALGUNA 18, 1937 (SAKA)

RATE OF CONVICTION

1615. SHRI B. SENGUTTUVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the rate of conviction in rape and attempted rape cases have decreased sharply as per the report of National Crime Records Bureau (NCRB) and if so, the details and reasons therefor;

(b) whether the connivance on the part of the public prosecutors and the hostility of witnesses are the main reasons for the poor rate of conviction in women-specific offences and if so, the details thereof; and

(c) whether the Government has any proposal to improve the efficiency of the judicial system so that the guilty do not walk scot-free and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): As per information provided by the National Crime Records Bureau (NCRB), States/UTs conviction rate of 24.2, 27.1 and 28.0 were reported under rape (section 376 IPC), showing a rising trend. State/UT wise conviction rate under rape during 2012-2014 is enclosed at Annexure-I. NCRB has started collection of data on attempt to commit rape (section

376/511 IPC) since 2014. Conviction rate of 14.7 was reported under attempt to commit rape cases during 2014. State/UT wise such details are enclosed at Annexure-II.

(b) to (c): Criminal Law (Amendment) Act, 2013 provides for punishment for the offence of rape from a minimum term of seven years to life imprisonment and also death penalty. Section 376A and section 376E provides for death penalty to the perpetrators of rape causing death or resulting in persistent vegetative state of the victim and for repeat offenders respectively.

Amendments in criminal justice system is a continuous process to make the laws in sync with the social changes. The amendments in the Indian Penal Code (IPC) and the Code of Criminal Procedure (CrPC) are carried out from time to time based on the recommendations of the Law Commission of India, various Court judgments and the reports of any other Committees specially constituted for the purpose. The Law Commission of India has been requested to undertake a comprehensive review of the

criminal justice system and give a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in the various laws viz. Indian Penal Code, Code of Criminal Procedure and the Indian Evidence Act, etc. The Law Commission has since been informed that they have identified certain focus areas of deliberations.

As per the seventh schedule to the Constitution of India `Police` and `Public Order` are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations.

State/UT wise cases conviction rate under rape (section 376 IPC) during 2012-2014				
SL	State/UT	2012	2013	2014
1	Andhra Pradesh	11.2	11.6	12.6
2	Arunachal Pradesh	10.0	50.0	42.9
3	Assam	19.2	13.9	20.5
4	Bihar	19.5	31.8	26.9
5	Chhattisgarh	22.8	27.7	24.8
6	Goa	8.3	28.6	28.6
7	Gujarat	15.3	18.8	10.7
8	Haryana	25.3	31.9	25.9
9	Himachal Pradesh	27.1	24.6	34.0
10	Jammu & Kashmir	7.5	5.9	6.6
11	Jharkhand	28.6	40.4	37.0
12	Karnataka	15.2	21.2	17.3
13	Kerala	22.9	25.5	25.7
14	Madhya Pradesh	19.5	24.7	32.4
15	Maharashtra	16.1	17.5	19.1
16	Manipur	0.0	50.0	42.9
17	Meghalaya	46.7	53.8	66.7
18	Mizoram	82.4	66.1	75.9
19	Nagaland	72.7	85.7	77.8
20	Odisha	21.3	16.0	18.5
21	Punjab	33.1	41.3	37.1
22	Rajasthan	30.0	31.7	37.8
23	Sikkim	50.0	73.8	56.4
24	Tamil Nadu	20.1	26.2	27.2
25	Telangana	-	-	11.8
26	Tripura	14.7	17.4	30.3
27	Uttar Pradesh	50.3	53.7	50.2
28	Uttarakhand	63.0	56.3	40.3
29	West Bengal	10.9	12.6	10.3
	TOTAL STATE(S)	23.1	26.8	27.7
30	A & N Islands	37.5	21.4	13.0
31	Chandigarh	33.3	41.9	32.4
32	D&N Haveli	20.0	0.0	0.0
33	Daman & Diu	50.0	0.0	33.3
34	Delhi UT	49.3	35.7	34.5
35	Lakshadweep	-	-	-
36	Puducherry	50.0	0.0	0.0
	TOTAL UT(S)	48.2	35.5	33.6
	TOTAL (ALL INDIA)	24.2	27.1	28.0

Source: Crime in India

State/UT wise cases registered (CR), cases charge sheeted (CS), cases convicted (CV), cases in which trial completed (TC), cases conviction rate (CVR), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under attempt to commit rape of women during 2012-2014

SL	State/UT	2014							
		CR	CS	TC	CV	CVR	PAR	PCS	PCV
1	Andhra Pradesh	165	101	69	6	8.7	173	123	6
2	Arunachal Pradesh	10	6	1	1	100.0	13	11	1
3	Assam	227	77	29	17	58.6	227	77	17
4	Bihar	484	195	40	13	32.5	500	244	15
5	Chhattisgarh	21	20	6	3	50.0	23	23	3
6	Goa	2	0	0	0	-	3	0	0
7	Gujarat	6	5	1	0	0.0	7	6	0
8	Haryana	136	104	71	14	19.7	139	128	14
9	Himachal Pradesh	5	3	1	0	0.0	4	3	0
10	Jammu & Kashmir	20	13	1	0	0.0	17	17	0
11	Jharkhand	208	114	38	11	28.9	178	120	11
12	Karnataka	22	13	1	0	0.0	27	17	0
13	Kerala	36	36	12	3	25.0	34	40	3
14	Madhya Pradesh	56	53	7	1	14.3	63	62	1
15	Maharashtra	15	12	2	0	0.0	19	12	0
16	Manipur	1	0	0	0	-	0	0	0
17	Meghalaya	26	18	0	0	-	20	18	0
18	Mizoram	1	0	0	0	-	1	0	0
19	Nagaland	3	1	0	0	-	3	1	0
20	Odisha	33	14	3	1	33.3	24	18	1
21	Punjab	154	83	38	18	47.4	146	99	19
22	Rajasthan	373	205	61	24	39.3	289	285	29
23	Sikkim	9	8	2	0	0.0	10	9	0
24	Tamil Nadu	16	15	4	0	0.0	18	18	0
25	Telangana	73	85	45	6	13.3	74	85	11
26	Tripura	35	28	10	2	20.0	36	36	3
27	Uttar Pradesh	324	212	14	8	57.1	443	274	13
28	Uttarakhand	41	31	6	3	50.0	58	56	3
29	West Bengal	1656	1262	542	12	2.2	1848	1281	57
	TOTAL STATE(S)	4158	2714	1004	143	14.2	4397	3063	207
30	A & N Islands	0	0	0	0	-	0	0	0
31	Chandigarh	6	4	3	2	66.7	6	7	2
32	D&N Haveli	0	0	0	0	-	0	0	0
33	Daman & Diu	0	0	0	0	-	0	0	0
34	Delhi UT	70	63	9	4	44.4	62	74	4
35	Lakshadweep	0	0	0	0	-	0	0	0
36	Puducherry	0	0	0	0	-	0	0	0
	TOTAL UT(S)	76	67	12	6	50.0	68	81	6
	TOTAL (ALL INDIA)	4234	2781	1016	149	14.7	4465	3144	213

Source: Crime in India

Note: Disposal of cases/persons by police/courts may includes cases/persons of previous years also.
